

Mr. Speaker : The hon. Member referred to persons shot dead and all that.

Shri B. D. Pande : Are the Government aware that their policy has been a weak-kneed one in these strikes and that every union ought not to be recognised? The Government ought to be very strict in these matters. Every 'Tom, Dick and Harry union' ought not to be recognised. Only men of higher standards.....

Mr. Speaker : The hon. Member is giving a suggestion and not putting a question.

Shri B. D. Pande : It is a useful suggestion, Sir.

Train Derailment

*39. **Shri Dabhi :** Will the Minister of Railways be pleased to refer to the reply given to Starred Question No. 2572-A on the 28th May, 1956 and state:

(a) whether the report of the Government Inspector of Railways, who held his statutory enquiry into the derailment of No. 340 Down Rajkot-Okha mail on 19th May, 1956 has been finalised; and

(b) if so, the result of the enquiry?

The Deputy Minister of Railways and Transport (Shri Alagean) : (a) Not yet.

(b) Does not arise.

Shri Dabhi : May I know how long will it take for the report to be presented to Government?

Shri Alagean : The matter is under consideration of the Railway Board, and the comments of the Chief Government Inspector are also awaited. There is a difference of opinion between the Government Inspector who enquired into this matter and the General Manager. All these points have to be reconciled.

Shri Dabhi : What about the compensation to those who were killed and to those who were injured?

Shri Alagean : That will be disposed of in the usual course.

पशुओं प्रति निर्दयता रोकने के बारे में समिति

*४१. **श्री भक्त बर्षान :** क्या ज्ञाय और कृषि मंत्री ६ मार्च, १९५६ के तारांकित प्रश्न संख्या ४८५ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) पशुओं के प्रति निर्दयता को रोकने व अन्य सम्बन्धित विषयों के बारे में नियुक्त की गई समिति ने क्या अपना प्रतिवेदन प्रस्तुत कर दिया है ;

(ख) यदि हां, तो क्या उस प्रतिवेदन की एक प्रति सभा पटल पर रखी जायेगी ;

(ग) उस समिति की सिफारिशों पर क्या निर्णय किये गये हैं ; और

(घ) यदि समिति ने अभी तक अपना प्रतिवेदन नहीं दिया है तो उस समिति ने अपने काम में अब तक क्या प्रगति की है तथा कब तक उस का प्रतिवेदन मिलने की आशा है ?

कृषि मंत्री (डा० पं० शा० देशमुख) :

(क) जी नहीं ।

(ख) तथा (ग) प्रश्न नहीं होते ।

(घ) ६ मार्च, १९५६ से समिति की तीन बैठकें, अप्रैल, मई और जुलाई १९५६ में हुई हैं । इस के अलावा, जांच संबंधी गवाही लेने के लिये समिति मार्च और अप्रैल १९५६ में बरेली, लखनऊ और जेपुर गई । मार्च और मई १९५६ में दिल्ली में भी गवाहियां ली गईं जबकि पशुओं के प्रति निर्दयता रोक के प्रश्न पर विभिन्न मतों के २६ व्यक्तियों के बयान लिये गये । समिति अब अपनी रिपोर्ट तैयार कर रही है और आशा है कि लगभग एक मास में यह रिपोर्ट पेश कर दी जायेगी ।

श्री भक्त बर्षान : क्या यह सत्य नहीं है कि इस समिति को स्थापित हुए दो वर्ष होने जा रहे हैं और क्या मैं जान सकता हूँ कि इतना लम्बा समय इस समिति ने क्यों लिया ?

डा० पं० शा० देशमुख : यह बात सत्य है कि १६ अगस्त, १९५६ को इस समिति को नियुक्त हुए दो साल हो जायेंगे । मगर काफी दिक्कतें आईं और कमेटी के कार्य की व्याप्ति भी काफी बड़ी थी । कमेटी के सुपुर्व यह काम भी कर दिया गया था कि वह जांच करे कि किन किन देशों में कैसी कैसी व्यवस्थाएँ हैं, क्या कानून है । इस का ज्ञान प्राप्त करने के लिये काफी प्रसार्ति चाहिये ।

श्री भक्त दर्शन : क्या गवर्नमेंट के ध्यान में यह बात आई है कि अभी दो या तीन दिन पहले दिल्ली के ४४ गदहों के मालिकों को निर्दयता के घपराघ पर २०, २० ६० प्रति गदहा के हिसाब से जुमाना किया गया, इस के प्रतिरिक्त तीन महीने तक उन्हें प्रति दिन १ ६० प्रति गदहा के हिसाब से उन के इलाज के लिये देना होगा। क्या यह गदहों के मालिकों के प्रति निर्दयता नहीं है? और क्या इस प्रकार की कठोर सजाओं के बिना कोई रोक-थाम की जा रही है?

श्री अ. प्र. शर्मा : यह तो गदहों और गदहों के मालिकों के बीच निर्दयता का सवाल है।

श्री अ. प्र. शर्मा : यह सब जानकर भी उन के पालने वाले दिल्ली स्टेट के सुपुर्व है।

Shri Kamath : In the cases referred to by my hon. friend Shri Bhakt Darshan, is it a fact that, as reported in a section of the Delhi press, when the SPCA wanted to prosecute the owners of those animals for atrocious ill-treatment, the Union Minister or his Ministry or some other Member of the Cabinet or his Ministry tried to interfere in the course of justice and wanted to prevent the SPCA from filing a case against the owners of animals and, if so, may I know if it is a matter of habit with Ministers to so interfere in the course of justice?

Mr. Speaker : So far as this question is concerned, if really a Minister has done so, it may not be right, but one should not assume that a Minister has done so and then go on adding whether it is a habit with the Minister and so on. These are serious matters and unless the hon. Member has got a definite information regarding this matter, such questions are not to be put. I am entitled to ask the hon. Member what the source of his information is, before serious charges are made against responsible people. Once a charge is made, whether it is true, or false, does not matter, because the charge is made all the same. When a question, attributing serious charges, is put to the hon. Members on the Treasury Benches, particularly the Ministers, the hon. Members must be responsible for the questions which are put. Whether they are responsible outside or not is another matter. The mere fact that privileges are allowed so as to put all sorts of questions and that the hon. Members putting them are not liable to defamation, ought not to encourage or ought not to be taken

as a shield for the purpose of putting any question. I hope the hon. Member has sufficient information with him, on which anybody can rely and with which he can satisfy me in regard to this matter.

Shri Kamath : On a point of order— I am deeply indebted to you for your wise remarks and for your sound judgment. But may I point out to you that I said in the course of my question that I relied on the information given by the press in Delhi. I did not say "as reported in the Delhi press". I will produce that newspaper.

Mr. Speaker : I wanted to know whether it was based on any definite information.

Shri Kamath : Yes; in the press. The question can be answered. As reported in the press, can a Ministry nullify the course of justice?

Mr. Speaker : Does the press also report that it has become a habit with the Minister?

Shri Kamath : No; no. I asked, "if so, is it a habit," etc.

Mr. Speaker : Let us not go into that matter.

Shri Kamath : The first part of my question may be answered.

Mr. Speaker : The hon. Member will kindly make a report later on.

Dr. P. S. Deshmukh : I repudiate the insinuation. So far as my knowledge goes, there is no truth in this allegation.

Shri Kamath : In what?

Mr. Speaker : In the statement that the SPCA has been influenced by any Ministry.

Shri Kamath : I said that a Minister is alleged to have tried to interfere in the course of justice and tried to prevent the SPCA from prosecuting the owners of the animals.

Mr. Speaker : There is no truth in that matter. That is what the Minister said.

Shri Kamath : You are putting it in a different manner. I had put it in a different manner.

Mr. Speaker : I am sorry the hon. Member did not patiently hear what was said. Possibly, there is no 'foundation'. I used the word 'truth'.

Shri Kamath : On a point of order again. The way you put was, whether the SPCA has tried to influence the Minister.

Mr. Speaker : After saying 'influenced' I gave an opportunity to Shri Kamath to say once again what, according to him, was the question. I allowed him to do so. The question is clear and the answer has been given. Next question.

Shri Kamath : The Minister has not answered.

Mr. Speaker : I have called the next question.

काठमांडू में विमान दुर्घटना

*४२. पंडित झा० ना० तिवारी : क्या संचार मंत्री १८ मई, १९५६ के ग्रुप सूचना प्रपत्र संख्या १७ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि १५ मई, १९५६ को काठमांडू में हुई विमान दुर्घटना की जांच के क्या परिणाम निकले ?

संचार मंत्री (श्री जगजीवन राम) : जांच समिति इस परिणाम पर पहुंची है कि दुर्घटना का कारण विमानचालक द्वारा विमान को गलत तरीके से उतराना था जिससे कि विमान उछल पड़ा। विमान चालक ठीक समय पर उचित सुधार की कार्रवाई न कर सका। उसने बाद में विमान को ऊंचा उठाने की चेष्टा भी की परन्तु तब तक बहुत देर हो चुकी थी।

पंडित झा० ना० तिवारी : क्या मैं जान सकता हूँ कि इस दुर्घटना में कितनी क्षति हुई और गवर्नमेंट लोगों की क्षति पूर्ति के लिये क्या कर रही है ?

श्री जगजीवन राम : इस सम्बन्ध में तो पहले भी इस सदन में जवाब दिया जा चुका है कि कितने लोगों की जानें गईं और कितने लोग जख्मी हुए, और विमान नष्ट हो गया। जहां तक लोगों की क्षति पूर्ति का सवाल है, अभी तो कोई ऐसा नियम नहीं है कि इस तरह की दुर्घटना में जो लोग कष्ट पाते हैं, उन की क्षति पूर्ति की जान।

पं० झा० ना० तिवारी : क्या मैं जान सकता हूँ कि विमानचालक दुर्घटना के समय अपने होश हवास में था या किसी चीज के नशे में अपने होश हवास लो चुका था ?

श्री जगजीवन राम : जांच में तो कोई ऐसी बात है नहीं कि यह अपने होश हवास में नहीं

Shri R. P. Garg: May I know whether it is a fact that the air-field at Gurebar in Kathmandu is ineffective and not fit for bigger aircraft and, if so, what steps

have the Government taken for preventing further mishaps ?

Shri Jagjivan Ram: I would refer the hon. Member to the reply I gave a few days ago when this accident took place. I do not propose to repeat that very answer and I would refer him to the proceedings of the House.

श्री १० न० सिंह : क्या मैं जान सकता हूँ कि विमानचालक नया पावमी था, या कि पहले से उस की काफी एक्सपीरिंस (अनुभव) था ?

श्री जगजीवन राम : यह तो मैं पिछले प्रवचन पर बता चुका हूँ लेकिन फिर दोहरा देना चाहता हूँ कि यह नया पावमी नहीं था, उस का पूरा अनुभव २७६० घंटे २५ मिनट का था।

श्रीमती कमलेश्वरवति झाहू : मैं जानना चाहती हूँ कि क्या यह सच है कि जो रायलेट विमान चला रहा था उस ने उस विमान को उतारते वक्त अपने साथी को दे दिया था और खुद उसे चलाना बन्द कर दिया था ? अगर यह सच है तो सरकार प्रागे के लिये इस किस्म की चीजों को रोकने के लिये कोई कार्रवाई करने का विचार रखती है ताकि यात्रियों की रक्षा का ठीक प्रबन्ध हो सके ?

श्री जगजीवन राम : यह बात बिल्कुल असत्य है, इस की कोई बुनियाद नहीं है। उस ने विमान की स्वयं ही उतारा था न कि उस के साथी ने। शायद माननीय सदस्य किसी दूसरी दुर्घटना के साथ इस को मिला रही है जहां पर ऐसा हुआ होगा। लेकिन इस केस में तो चालक ने स्वयं ही उतारा था। उस के साथी ने नहीं उतारा था।

Shri Banerji: May I know whether the attention of the Minister has been invited to a letter in the Statesman that the number of rough landings has increased now compared to last year or the year before last?

Shri Jagjivan Ram: I repudiate this generalisation. Those who have the experience of travelling by air in this country or even outside in airliners piloted by Indian pilots will bear testimony that the landing and take off by Indian pilots is perhaps the best in the world.